

File No. R-32/5/2020-PRPP (RU-2)
National Human Rights Commission
PRP&P Division, Research Unit-2

12th January, 2021

ORDER

Subject: Re-constitution of the NHRC Core Group on Children

I. The National Human Rights Commission has re-constituted the Core Group on Children consisting of the following members:

1. Mr. Bhuwan Ribhu, Child Rights Lawyer and Activist, Delhi
2. Ms. Farida Lambay, Co-Founder, Pratham & Director, PCVC, Mumbai
3. Ms. Priti Mahara, Director, Policy Research and Advocacy, CRY, Delhi
4. Ms. Bharti Ali, Co-Founder & Exe. Director, HAQ: Centre for Child Rights, Delhi
5. Professor (Dr.) Asha Bajpai, Tata Institute of Social Sciences, Mumbai
6. Ms. Swagata Raha, Legal Researcher, & Head, Restorative Practices, Enfold India
7. Mr. Anant Kumar Asthana, Child Rights Lawyer, Delhi
8. Ms. Hasina Kharbhih, Founder & Chairperson, Impulse NGO Network, Meghalaya

Ex-Officio Members:

9. NHRC Special Monitor on Children
10. UNICEF representative to India
11. Joint Secretary, Ministry of Women and Child Development, Government of India
12. Representative of National Commission for Protection of Child Rights (NCPCR)

13. Representative of Delhi Commission for Protection of Child Rights (DCPCR)

II. The Core Group will also include Special Invitees (up to five) with the approval of the Chair, depending upon the specific subject proposed to be discussed in the Core Group meeting.


III. The Terms of Reference of the Core Group on Children are as under:

- (i) To advice the Commission on issues relating to the rights of children. These issues may include the references made by the Commission to the Core Group, and any other issue which the Members of the Core Group would consider it appropriate to suggest to the Commission in light of the relevant provisions of the Protection of the Human Right Act, 1993.
- (ii) To review the existing government policies, laws, rules, orders, etc. relating to children from the perspective of human rights and make suggestions/recommendations for changes or for their better implementation.
- (iii) To identify best practices, policies and programs nationally and internationally adopted to protect the rights of children.
- (iv) Any other issues considered relevant to the subject by the Core Group.

IV. The Core group will meet periodically at regular intervals or as and when deemed necessary, in the Commission.

V. The participating members of the Core Group shall be entitled to an honorarium* of Rs.2, 000/- (Rupees two thousand) and local transportation of Rs.1, 000/- (Rupees one thousand). The members based outside Delhi shall also be entitled for reimbursement of the economy class airfare (by Air India) for the to-&-fro journey undertaken by them to attend the Core Group meetings.

VI. This issues with the approval of the Competent Authority.



(Anita Sinha)
Joint Secretary (P&T)